

RATIFIED MINUTES  
DIRECTORATE GENERAL OF FOREIGN TRADE  
(DES-II SECTION)

MINUTES OF THE NORMS COMMITTEE-II MEETING NO.23/81 SCHEDULED TO BE HELD ON 28.01.2014 BUT ACTUALLY HELD ON 11.02.2014.

The Meeting No. 23/81 of Norms Committee-II was held on 11.02.2014 for the licensing year 2013-14 under the Chairmanship of Shri Darshan Singh, Joint Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorisations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2009-2014. The following members were present in the meeting:-

| <u>S.No</u> | <u>Name of the representatives &amp;<br/>their Designation</u> | <u>Deptt.</u> |
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| 1.          | Shri S.K.Jain, D.O.                                            | DIPP          |
| 2.          | Shri S.K.Bhatnagar, Deputy I.A.                                | MOS           |
| 3.          | Shri Gajraj Singh, Sr. DO                                      | DHI           |
| 3.          | Shri K.K. Funda, Asstt. Director                               | MSME          |

Further Shri Daya Shankar, Dy. DG was present in the meeting.

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| 1 | <b>Case No.:</b> 38/1/81-ALC2/2011                                                                                                                                                                    | Party Name:AMPHENOL OMNICONNECT<br>INDIA PVT LTD | Meet No/Date:23/81-ALC2/2013<br>28.01.2014 | <b>Status:</b> Deffered and Re-<br><b>indexed</b> |
|   | HQ File :01/81/050/00617/AM11/                                                                                                                                                                        | RLA File :04/24/040/00312/AM11/                  | Lic.No/Date:0410121962<br>25.02.2011       | Defer Date:11.03.2014                             |
|   | <b>Decision :</b> NC observed that comments from DIT is still awaited. NC decided to send a D.O. letter to DIT to furnish their comments. The case stands deferred and to be re-listed on 11.03.2014. |                                                  |                                            |                                                   |

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| 2 | <b>Case No.:</b> 1/41/81-ALC2/2011                                                                                                                                                                                | Party Name:XOL TECHNOLOGIES PVT LTD | Meet No/Date:23/81-ALC2/2013<br>28.01.2014 | <b>Status:</b> Deffered<br><b>and Re-indexed</b> |
|   | HQ File :01/81/050/00346/AM12/                                                                                                                                                                                    | RLA File :31/83/040/00179/AM12/     | Lic.No/Date:3110051788<br>08.12.2011       | Defer<br>Date:11.03.2014                         |
|   | <b>Decision :</b> NC observed that comments from D/o. C&PC is still awaited. NC decided to send a D.O. letter to D/o. C&PC to furnish their comments. The case stands deferred and to be re-listed on 11.03.2014. |                                     |                                            |                                                  |

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| 3 | <b>Case No.:3/49/81-ALC2/2011</b>                                                                                                                                                             | Party Name:VIDEOCON INDUSTRIES LIMITED | Meet No/Date:23/81-ALC2/2013<br>28.01.2014 | <b>Status:Deffered<br/>and Re-indexed</b> |
|   | HQ File :01/81/050/00469/AM12/                                                                                                                                                                | RLA File :03/95/040/00771/AM12/        | Lic.No/Date:0310673367<br>29.12.2011       | Defer<br>Date:11.03.2014                  |
|   | <b>Decision :</b> NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 11.03.2014. |                                        |                                            |                                           |

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| 4 | <b>Case No.:5/49/81-ALC2/2011</b>                                                                                                                                                                     | Party Name:VIDEOCON INDUSTRIES LIMITED | Meet No/Date:23/81-ALC2/2013<br>28.01.2014 | <b>Status:Deffered<br/>and Re-indexed</b> |
|   | HQ File :01/81/050/00471/AM12/                                                                                                                                                                        | RLA File :03/95/040/00799/AM12/        | Lic.No/Date:0310674593<br>04.01.2012       | Defer<br>Date:11.03.2014                  |
|   | <b>Decision :</b> NC observed that comments from DIT is still awaited. NC decided to send a D.O. letter to DIT to furnish their comments. The case stands deferred and to be re-listed on 11.03.2014. |                                        |                                            |                                           |

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| 5 | <b>Case No.:12/49/81-ALC2/2011</b>                                                                                                                                                                    | Party Name:VIDEOCON INDUSTRIES LIMITED | Meet No/Date:23/81-ALC2/2013<br>28.01.2014 | <b>Status:Deffered<br/>and Re-indexed</b> |
|   | HQ File :01/81/050/00478/AM12/                                                                                                                                                                        | RLA File :03/95/040/00776/AM12/        | Lic.No/Date:0310674606<br>04.01.2012       | Defer<br>Date:11.03.2014                  |
|   | <b>Decision :</b> NC observed that comments from DIT is still awaited. NC decided to send a D.O. letter to DIT to furnish their comments. The case stands deferred and to be re-listed on 11.03.2014. |                                        |                                            |                                           |

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| 6 | <b>Case No.:13/20/81-ALC2/2013</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                       | Party Name:IDMC LIMITED         | Meet No/Date:23/81-ALC2/2013<br>28.01.2014 | <b>Status:<br/>Approved</b> |
|   | HQ File :01/81/050/00375/AM14/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                           | RLA File :34/24/040/00150/AM12/ | Lic.No/Date:3410033381<br>29.02.2012       | Defer Date:                 |
|   | <b>Decision :</b> NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/2/2014-TSW/6 dated 12.02.2014 as under:- <ol style="list-style-type: none"> <li>1.Net empty weight of 21947 Kgs. may be specified with the quantity of export product.</li> <li>2. Word “relevant” may be prefixed with the descriptions of import items at Sl. No. 1, 2 &amp; 3 and their quantities may be allowed as 1.03 Kg./Kg. content in the export products as claimed by the firm.</li> <li>3. Quantity of import items at Sl. No. 4 may be allowed on net to basis with accountability clause</li> </ol> R/A may take suitable consequential action accordingly. |                                 |                                            |                             |

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| 7 | <b>Case No.:24/3/81-ALC2/2012</b> | Party Name:IMAGE LABELS PVT.LTD., | Meet No/Date:23/81-ALC2/2013 | <b>Status:Deffered</b> |
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|  | HQ File :01/81/050/00052/AM13/                                                                                                                                                                                    | RLA File :07/24/040/00498/AM12/ | Lic.No/Date:0710086877<br>08.03.2012 | Defer<br>Date:11.03.2014 |
|  | <b>Decision :</b> NC observed that comments from D/o. C&PC is still awaited. NC decided to send a D.O. letter to D/o. C&PC to furnish their comments. The case stands deferred and to be re-listed on 11.03.2014. |                                 |                                      |                          |

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| 8 | <b>Case No.:20/5/81-ALC2/2012</b>                                                                                                                                                                                                               | Party Name:PRECISION ELECTRONICS LTD. | Meet No/Date:23/81-ALC2/2013<br>28.01.2014 | <b>Status:<br/>Reject</b> |
|   | HQ File :01/81/050/00087/AM13/                                                                                                                                                                                                                  | RLA File :05/24/040/00029/AM13/       | Lic.No/Date:0510323261<br>26.04.2012       | Defer Date:               |
|   | <b>Decision :</b> NC observed that reply of the firm has not been received despite several reminders. NC decided to reject the case on ground of non receipt of reply from the firm.<br>R/A may take suitable consequential action accordingly. |                                       |                                            |                           |

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| 9 | <b>Case No.:14/11/81-ALC2/2012</b>                                                                                                                                                       | Party Name:KIRAN UDYOG,         | Meet No/Date:23/81-ALC2/2013<br>28.01.2014 | <b>Status:Deffered<br/>and Re-indexed</b> |
|   | HQ File :01/81/050/00214/AM13/                                                                                                                                                           | RLA File :09/24/040/00161/AM13/ | Lic.No/Date:0910053185<br>04.07.2012       | Defer<br>Date:11.03.2014                  |
|   | <b>Decision:</b> NC observed that comments of DIPP (chemical wing) is still awaited, hence decided to send reminder to DIPP. The case stands deferred and to be re-listed on 11.03.2014. |                                 |                                            |                                           |

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| 10 | <b>Case No.:9/12/81-ALC2/2012</b>                                                                                                                                                            | Party Name:KIRAN UDYOG,         | Meet No/Date:23/81-ALC2/2013<br>28.01.2014 | <b>Status:Deffered<br/>and Re-indexed</b> |
|    | HQ File :01/81/050/00240/AM13/                                                                                                                                                               | RLA File :09/24/040/00162/AM13/ | Lic.No/Date:0910053186<br>04.07.2012       | Defer<br>Date:11.03.2014                  |
|    | <b>Decision:</b> NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 11.03.2014. |                                 |                                            |                                           |

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| 11 | <b>Case No.:7/12/81-ALC2/2012</b>                                                                                                                                                                                 | Party Name:NYPRO FORBES PRODUCTS PVT LTD., | Meet No/Date:23/81-ALC2/2013<br>28.01.2014 | <b>Status:Deffered<br/>and Re-indexed</b> |
|    | HQ File :01/81/050/00238/AM13/                                                                                                                                                                                    | RLA File :04/24/040/00063/AM13/            | Lic.No/Date:0410138236<br>19.07.2012       | Defer<br>Date:11.03.2014                  |
|    | <b>Decision :</b> NC observed that comments from D/o. C&PC is still awaited. NC decided to send a D.O. letter to D/o. C&PC to furnish their comments. The case stands deferred and to be re-listed on 11.03.2014. |                                            |                                            |                                           |

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| 12 | <b>Case No.:37/11/81-ALC2/2013</b> | Party Name:BHARAT ACCUMULATORS PRIVATE LIMITED | Meet No/Date:23/81-ALC2/2013<br>28.01.2014 | <b>Status:Deffered<br/>and Re-indexed</b> |
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|  | HQ File :01/81/050/00191/AM14/                                                                                                                                                                                                                                                                                                      | RLA File :05/23/040/00219/AM13/ | Lic.No/Date:0510334699<br>13.09.2012 | Defer<br>Date:11.03.2014 |
|  | <b>Decision:</b> The Committee observed that the application of the firm has not been received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm within 15 days otherwise matter may be treated as closed. The case stands deferred and to be relisted on 11.03.2014. |                                 |                                      |                          |

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| 13 | <b>Case No.:12/21/81-ALC2/2012</b>                                                                                                                                                                                                        | Party Name:RAHUL GRAPHITES LTD., | Meet No/Date:23/81-ALC2/2013<br>28.01.2014 | <b>Status:<br/>Reject</b> |
|    | HQ File :01/81/050/00390/AM13/                                                                                                                                                                                                            | RLA File :03/95/040/00472/AM13/  | Lic.No/Date:0310714083<br>01.11.2012       | Defer Date:               |
|    | <b>Decision:</b> NC observed that reply of the firm has not been received despite reminders. NC decided to reject the case on ground of non submission of reply from the firm.<br>R/A may take suitable consequential action accordingly. |                                  |                                            |                           |

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| 14 | <b>Case No.:26/11/81-ALC2/2013</b>                                                                                                                                                           | Party Name:SAMRAT HOUSEWARE (P) LTD | Meet No/Date:23/81-ALC2/2013<br>28.01.2014 | <b>Status:Deferred<br/>and Re-indexed</b> |
|    | HQ File :01/81/050/00180/AM14/                                                                                                                                                               | RLA File :04/24/040/00154/AM13/     | Lic.No/Date:0410141067<br>16.11.2012       | Defer<br>Date:11.03.2014                  |
|    | <b>Decision:</b> NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 11.03.2014. |                                     |                                            |                                           |

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| 15 | <b>Case No.:29/11/81-ALC2/2013</b>                                                                                                                                                                                                                                                                                                   | Party Name:ARJAN IMPEX PVT.LTD. | Meet No/Date:23/81-ALC2/2013<br>28.01.2014 | <b>Status:Deferred<br/>and Re-indexed</b> |
|    | HQ File :01/81/050/00183/AM14/                                                                                                                                                                                                                                                                                                       | RLA File :05/23/040/00335/AM13/ | Lic.No/Date:0510339313<br>22.11.2012       | Defer<br>Date:11.03.2014                  |
|    | <b>Decision :</b> The Committee observed that the application of the firm has not been received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm within 15 days otherwise matter may be treated as closed. The case stands deferred and to be relisted on 11.03.2014. |                                 |                                            |                                           |

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| 16 | <b>Case No.:2/21/81-ALC2/2012</b>                                                                                                                                                            | Party Name:SEIKO-MARAICA ELECTRICAL<br>MFG (INDIA) PVT LTD | Meet No/Date:23/81-ALC2/2013<br>28.01.2014 | <b>Status:Deferred<br/>and Re-indexed</b> |
|    | HQ File :01/81/050/00380/AM13/                                                                                                                                                               | RLA File :04/24/040/00183/AM13/                            | Lic.No/Date:0410141371<br>29.11.2012       | Defer<br>Date:11.03.2014                  |
|    | <b>Decision:</b> NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 11.03.2014. |                                                            |                                            |                                           |

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| 17 | <b>Case No.:28/3/81-ALC2/2013</b> | Party Name:VAE VKN INDUSTRIES PVT.LTD. | Meet No/Date:23/81-ALC2/2013 | <b>Status:Deferred</b> |
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|  | HQ File :01/81/050/00031/AM14/                                                                                                                             | RLA File :05/24/040/00425/AM13/ | Lic.No/Date:0510345956<br>13.02.2013 | Defer<br>Date:11.03.2014 |
|  | <b>Decision:</b> NC observed that the copy of application received and being forwarded to DHI. The case stands deferred and to be re-listed on 11.03.2014. |                                 |                                      |                          |

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| 18 | <b>Case No.:36/11/81-ALC2/2013</b>                                                                                                                                                                    | Party Name:MAGNETI MARELLI UM<br>ELECTRONIC SYSTEMS PVT.LTD., | Meet No/Date:23/81-ALC2/2013<br>28.01.2014 | <b>Status:Deffered and Re-indexed</b> |
|    | HQ File :01/81/050/00190/AM14/                                                                                                                                                                        | RLA File :05/24/040/00421/AM13/                               | Lic.No/Date:0510345900<br>13.02.2013       | Defer Date:11.03.2014                 |
|    | <b>Decision :</b> NC observed that comments from DIT is still awaited. NC decided to send a D.O. letter to DIT to furnish their comments. The case stands deferred and to be re-listed on 11.03.2014. |                                                               |                                            |                                       |

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| 19 | <b>Case No.:2/4/81-ALC2/2013</b>                                                                                                                                                             | Party Name:HIGHTEMP FURNACES LIMITED | Meet No/Date:23/81-ALC2/2013<br>28.01.2014 | <b>Status:Deffered and Re-indexed</b> |
|    | HQ File :01/81/050/00057/AM14/                                                                                                                                                               | RLA File :07/24/040/00488/AM13/      | Lic.No/Date:0710093897<br>22.02.2013       | Defer<br>Date:11.03.2014              |
|    | <b>Decision:</b> NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 11.03.2014. |                                      |                                            |                                       |

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| 20 | <b>Case No.:33/11/81-ALC2/2013</b>                                                                                                                                                   | Party Name:BHARAT HEAVY ELECTRICALS<br>LIMITED | Meet No/Date:23/81-ALC2/2013<br>28.01.2014 | <b>Status:Deffered and Re-indexed</b> |
|    | HQ File :01/81/050/00187/AM14/                                                                                                                                                       | RLA File :06/24/040/00036/AM13/                | Lic.No/Date:0610031025<br>28.02.2013       | Defer<br>Date:11.03.2014              |
|    | <b>Decision:</b> NC decided to send a letter to firm to submit the requisite information as per written comments of DHI. The case stands deferred and to be re-listed on 11.03.2014. |                                                |                                            |                                       |

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| 21 | <b>Case No.:11/4/81-ALC2/2013</b>                                                                                                                                                                                 | Party Name:ACG PHARMAPACK PVT LTD | Meet No/Date:23/81-ALC2/2013<br>28.01.2014 | <b>Status:Deffered and Re-indexed</b> |
|    | HQ File :01/81/050/00066/AM14/                                                                                                                                                                                    | RLA File :03/94/040/01019/AM13/   | Lic.No/Date:0310726879<br>05.03.2013       | Defer<br>Date:11.03.2014              |
|    | <b>Decision :</b> NC observed that comments from D/o. C&PC is still awaited. NC decided to send a D.O. letter to D/o. C&PC to furnish their comments. The case stands deferred and to be re-listed on 11.03.2014. |                                   |                                            |                                       |

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| 22 | <b>Case No.:4/4/81-ALC2/2013</b> | Party Name:R.R.KABEL LIMITED, | Meet No/Date:23/81-ALC2/2013<br>28.01.2014 | <b>Status:Deffered and Re-indexed</b> |
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|    | HQ File :01/81/050/00059/AM14/                                                                                                                                                                                                                                                                                                       | RLA File :03/95/040/00684/AM13/                              | Lic.No/Date:0310727315<br>07.03.2013       | Defer<br>Date:11.03.2014                  |
|    | <b>Decision :</b> The Committee observed that the application of the firm has not been received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm within 15 days otherwise matter may be treated as closed. The case stands deferred and to be relisted on 11.03.2014. |                                                              |                                            |                                           |
| 23 | <b>Case No.:24/4/81-ALC2/2013</b>                                                                                                                                                                                                                                                                                                    | Party Name:APAR INDUSTRIES LIMITED                           | Meet No/Date:23/81-ALC2/2013<br>28.01.2014 | <b>Status:Deffered<br/>and Re-indexed</b> |
|    | HQ File :01/81/050/00079/AM14/                                                                                                                                                                                                                                                                                                       | RLA File :03/94/040/00956/AM13/                              | Lic.No/Date:0310727784<br>12.03.2013       | Defer<br>Date:11.03.2014                  |
|    | <b>Decision :</b> NC observed that comments from DIT is still awaited. NC decided to send a D.O. letter to DIT to furnish their comments. The case stands deferred and to be re-listed on 11.03.2014.                                                                                                                                |                                                              |                                            |                                           |
| 24 | <b>Case No.:23/4/81-ALC2/2013</b>                                                                                                                                                                                                                                                                                                    | Party Name:ALSTOM INDIA LIMITED,                             | Meet No/Date:23/81-ALC2/2013<br>28.01.2014 | <b>Status:Deffered<br/>and Re-indexed</b> |
|    | HQ File :01/81/050/00078/AM14/                                                                                                                                                                                                                                                                                                       | RLA File :03/94/040/01065/AM13/                              | Lic.No/Date:0310728194<br>14.03.2013       | Defer<br>Date:11.03.2014                  |
|    | <b>Decision:</b> NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 11.03.2014.                                                                                                                                         |                                                              |                                            |                                           |
| 25 | <b>Case No.:25/4/81-ALC2/2013</b>                                                                                                                                                                                                                                                                                                    | Party Name:ALSTOM INDIA LIMITED,                             | Meet No/Date:23/81-ALC2/2013<br>28.01.2014 | <b>Status:Deffered<br/>and Re-indexed</b> |
|    | HQ File :01/81/050/00080/AM14/                                                                                                                                                                                                                                                                                                       | RLA File :03/94/040/01063/AM13/                              | Lic.No/Date:0310728198<br>14.03.2013       | Defer<br>Date:11.03.2014                  |
|    | <b>Decision:</b> NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 11.03.2014.                                                                                                                                         |                                                              |                                            |                                           |
| 26 | <b>Case No.:20/11/81-ALC2/2013</b>                                                                                                                                                                                                                                                                                                   | Party Name:APAR INDUSTRIES LIMITED                           | Meet No/Date:23/81-ALC2/2013<br>28.01.2014 | <b>Status:Deffered<br/>and Re-indexed</b> |
|    | HQ File :01/81/050/00174/AM14/                                                                                                                                                                                                                                                                                                       | RLA File :03/94/040/00943/AM13/                              | Lic.No/Date:0310728404<br>18.03.2013       | Defer<br>Date:11.03.2014                  |
|    | <b>Decision:</b> NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 11.03.2014.                                                                                                                                         |                                                              |                                            |                                           |
| 27 | <b>Case No.:9/4/81-ALC2/2013</b>                                                                                                                                                                                                                                                                                                     | Party Name:BELGIUM ALUMINIUM AND<br>GLASS INDUSTRIES PVT.LTD | Meet No/Date:23/81-ALC2/2013<br>28.01.2014 | <b>Status:Deffered<br/>and Re-indexed</b> |
|    | HQ File :01/81/050/00064/AM14/                                                                                                                                                                                                                                                                                                       | RLA File :03/94/040/01089/AM13/                              | Lic.No/Date:0310728675                     | Defer                                     |

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|                                                                                                                                                                                              |  | 19.03.2013 | Date:11.03.2014 |
| <b>Decision:</b> NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 11.03.2014. |  |            |                 |

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| 28 | <b>Case No.:14/4/81-ALC2/2013</b>                                                                                                                                                            | Party Name:R.R.KABEL LIMITED,   | Meet No/Date:23/81-ALC2/2013<br>28.01.2014 | <b>Status:Deffered and Re-indexed</b> |
|    | HQ File :01/81/050/00069/AM14/                                                                                                                                                               | RLA File :03/95/040/01013/AM13/ | Lic.No/Date:0310728786<br>19.03.2013       | Defer<br>Date:11.03.2014              |
|    | <b>Decision:</b> NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 11.03.2014. |                                 |                                            |                                       |

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| 29 | <b>Case No.:44/4/81-ALC2/2013</b>                                                                                                                                                                                                                                                                                                    | Party Name:APAR INDUSTRIES LIMITED | Meet No/Date:23/81-ALC2/2013<br>28.01.2014 | <b>Status:Deffered and Re-indexed</b> |
|    | HQ File :01/81/050/00099/AM14/                                                                                                                                                                                                                                                                                                       | RLA File :34/24/040/00307/AM13/    | Lic.No/Date:3410036490<br>21.03.2013       | Defer<br>Date:11.03.2014              |
|    | <b>Decision :</b> The Committee observed that the application of the firm has not been received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm within 15 days otherwise matter may be treated as closed. The case stands deferred and to be relisted on 11.03.2014. |                                    |                                            |                                       |

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| 30 | <b>Case No.:26/4/81-ALC2/2013</b>                                                                                                                                                                     | Party Name:FCI OEN CONNECTORS LIMITED | Meet No/Date:23/81-ALC2/2013<br>28.01.2014 | <b>Status:Deffered and Re-indexed</b> |
|    | HQ File :01/81/050/00081/AM14/                                                                                                                                                                        | RLA File :10/24/040/00092/AM13/       | Lic.No/Date:1010052948<br>22.03.2013       | Defer<br>Date:11.03.2014              |
|    | <b>Decision :</b> NC observed that comments from DIT is still awaited. NC decided to send a D.O. letter to DIT to furnish their comments. The case stands deferred and to be re-listed on 11.03.2014. |                                       |                                            |                                       |

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| 31 | <b>Case No.:1/1/81-ALC2/2013</b>                                                                                                                                                             | Party Name:RIVER ENGINEERING PVT.LTD. | Meet No/Date:23/81-ALC2/2013<br>28.01.2014 | <b>Status:Deffered and Re-indexed</b> |
|    | HQ File :01/81/050/00001/AM14/                                                                                                                                                               | RLA File :05/24/040/00485/AM13/       | Lic.No/Date:0510350242<br>25.03.2013       | Defer<br>Date:11.03.2014              |
|    | <b>Decision:</b> NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 11.03.2014. |                                       |                                            |                                       |

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| 32 | <b>Case No.:18/4/81-ALC2/2013</b> | Party Name:MC COM INDUSTRIES (INDIA) PVT. LTD. | Meet No/Date:23/81-ALC2/2013<br>28.01.2014 | <b>Status:Deffered and Re-indexed</b> |
|    | HQ File :01/81/050/00073/AM14/    | RLA File :03/95/040/01054/AM13/                | Lic.No/Date:0310729610<br>26.03.2013       | Defer<br>Date:11.03.2014              |

**Decision:** NC decided to send a letter to firm to submit the following information as per written comments of MSME vide U.O.No. 30(113)/13-ME dated 09/12/2013 as under:-

1. Size, drawing and complete specification of export product with its weight, and uses.
2. Process of manufacturing export product by using imported inputs.
3. Wastage justification stepwise and at every step.
4. Use of any other material in mfg of export product if so its details and weight.
5. Nature of scrap generated.

The case stands deferred and to be re-listed on 11.03.2014.

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| 33 | <b>Case No.:19/4/81-ALC2/2013</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                    | Party Name:MC COM INDUSTRIES (INDIA) PVT. LTD. | Meet No/Date:23/81-ALC2/2013<br>28.01.2014 | <b>Status:Deffered and Re-indexed</b> |
|    | HQ File :01/81/050/00074/AM14/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                       | RLA File :03/95/040/01053/AM13/                | Lic.No/Date:0310729612<br>26.03.2013       | Defer Date:11.03.2014                 |
|    | <p><b>Decision:</b> NC decided to send a letter to firm to submit the following information as per written comments of MSME vide U.O.No. 30(112)/13-ME dated 10/12/2013 as under:-</p> <ol style="list-style-type: none"> <li>1. Size, drawing and complete specification of export product with its weight, and uses.</li> <li>2. Process of manufacturing export product by using imported inputs.</li> <li>3. Wastage justification stepwise and at every step.</li> <li>4. Use of any other material in mfg of export product if so its details and weight.</li> <li>5. Nature of scrap generated.</li> </ol> <p>The case stands deferred and to be re-listed on 11.03.2014.</p> |                                                |                                            |                                       |

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| 34 | <b>Case No.:20/4/81-ALC2/2013</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                 | Party Name:MC COM INDUSTRIES (INDIA) PVT. LTD. | Meet No/Date:23/81-ALC2/2013<br>28.01.2014 | <b>Status:Deffered and Re-indexed</b> |
|    | HQ File :01/81/050/00075/AM14/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                    | RLA File :03/95/040/01045/AM13/                | Lic.No/Date:0310729568<br>26.03.2013       | Defer Date:11.03.2014                 |
|    | <p><b>Decision:</b> NC decided to send a letter to firm to submit the following information as per written comments of MSME vide U.O.No. 30(111)/13-ME dated 10/12/2013 as under:-</p> <ol style="list-style-type: none"> <li>1. Size, drawing and complete specification of export product with its weight, and uses.</li> <li>2. Process of manufacturing export product by using imported inputs.</li> <li>3. Wastage justification stepwise and at every step.</li> <li>4. Use of any other material in mfg of export product if so its details and weight.</li> <li>5. Nature of scrap generated.</li> </ol> |                                                |                                            |                                       |



The case stands deferred and to be re-listed on 11.03.2014.

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| 35 | <b>Case No.:21/4/81-ALC2/2013</b>                                                                                                                                                                                                                       | Party Name:MC COM INDUSTRIES (INDIA) PVT. LTD. | Meet No/Date:23/81-ALC2/2013<br>28.01.2014 | <b>Status:Deffered and Re-indexed</b> |
|    | HQ File :01/81/050/00076/AM14/                                                                                                                                                                                                                          | RLA File :03/95/040/01046/AM13/                | Lic.No/Date:0310729566<br>26.03.2013       | Defer Date:11.03.2014                 |
|    | <b>Decision:</b> NC decided to send a letter to firm to submit the requisite information as per written comments of MSME vide U.O.No. 30(97)/13-ME dated 11/11/2013 (copy enclosed).<br><br>The case stands deferred and to be re-listed on 11.03.2014. |                                                |                                            |                                       |

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| 36 | <b>Case No.:35/4/81-ALC2/2013</b>                                                                                                                                                                                 | Party Name:LAXMI ELECTRONICS MOULDS & PRECISION ENGG PLTD. | Meet No/Date:23/81-ALC2/2013<br>28.01.2014 | <b>Status:Deffered and Re-indexed</b> |
|    | HQ File :01/81/050/00090/AM14/                                                                                                                                                                                    | RLA File :07/24/040/00523/AM13/                            | Lic.No/Date:0710094713<br>09.04.2013       | Defer Date:11.03.2014                 |
|    | <b>Decision :</b> NC observed that comments from D/o. C&PC is still awaited. NC decided to send a D.O. letter to D/o. C&PC to furnish their comments. The case stands deferred and to be re-listed on 11.03.2014. |                                                            |                                            |                                       |

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| 37 | <b>Case No.:12/4/81-ALC2/2013</b>                                                                                                                                                            | Party Name:PANASONIC APPLIANCES INDIA CO. LTD., | Meet No/Date:23/81-ALC2/2013<br>28.01.2014 | <b>Status:Deffered and Re-indexed</b> |
|    | HQ File :01/81/050/00067/AM14/                                                                                                                                                               | RLA File :04/24/040/00257/AM13/                 | Lic.No/Date:0410145200<br>16.04.2013       | Defer Date:11.03.2014                 |
|    | <b>Decision:</b> NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 11.03.2014. |                                                 |                                            |                                       |

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| 38 | <b>Case No.:5/4/81-ALC2/2013</b>                                                                                                                                                             | Party Name:TOSHIBA JSW TURBINE AND GENERATOR PRIVATE LIMITED | Meet No/Date:23/81-ALC2/2013<br>28.01.2014 | <b>Status:Deffered and Re-indexed</b> |
|    | HQ File :01/81/050/00060/AM14/                                                                                                                                                               | RLA File :04/24/040/00014/AM14/                              | Lic.No/Date:0410145237<br>17.04.2013       | Defer Date:11.03.2014                 |
|    | <b>Decision:</b> NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 11.03.2014. |                                                              |                                            |                                       |

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| 39 | <b>Case No.:11/11/81-ALC2/2013</b>                                                                                                         | Party Name:WIELAND METALS INDIA PRIVATE LTD ., | Meet No/Date:23/81-ALC2/2013<br>28.01.2014 | <b>Status:Approved</b> |
|    | HQ File :01/81/050/00165/AM14/                                                                                                             | RLA File :07/24/040/00014/AM14/                | Lic.No/Date:0710095033<br>26.04.2013       | Defer Date:            |
|    | <b>Decision:</b> NC decided to ratify the norms of above AA as per written comments of MSME vide U.O. No. 30(92)/13-ME dated 07/02/2014 as |                                                |                                            |                        |

under:-

The import of Brass strip coils for manufacturing of slit Brass strip coils of relevant thickness is allowed with 3 % wastage.

R/A may take suitable consequential action accordingly.

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| 40 | <b>Case No.:2/8/81-ALC2/2013</b>                                                                                                                                                                                  | Party Name:EPSILON BATTERIES PVT. LTD. | Meet No/Date:23/81-ALC2/2013<br>28.01.2014 | <b>Status:Deffered<br/>and Re-indexed</b> |
|    | HQ File :01/81/050/00118/AM14/                                                                                                                                                                                    | RLA File :08/24/040/00032/AM14/        | Lic.No/Date:0810120617<br>30.04.2013       | Defer<br>Date:11.03.2014                  |
|    | <b>Decision :</b> NC observed that comments from D/o. C&PC is still awaited. NC decided to send a D.O. letter to D/o. C&PC to furnish their comments. The case stands deferred and to be re-listed on 11.03.2014. |                                        |                                            |                                           |

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| 41 | <b>Case No.:6/8/81-ALC2/2013</b>                                                                                                                                                             | Party Name:VAUTID-SHAH HARDFACE PVT. LTD., | Meet No/Date:23/81-ALC2/2013<br>28.01.2014 | <b>Status:Deffered<br/>and Re-indexed</b> |
|    | HQ File :01/81/050/00122/AM14/                                                                                                                                                               | RLA File :03/95/040/01029/AM13/            | Lic.No/Date:0310732920<br>30.04.2013       | Defer<br>Date:11.03.2014                  |
|    | <b>Decision:</b> NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 11.03.2014. |                                            |                                            |                                           |

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| 42 | <b>Case No.:18/11/81-ALC2/2013</b>                                                                                                                                                           | Party Name:KIRAN UDYOG,         | Meet No/Date:23/81-ALC2/2013<br>28.01.2014 | <b>Status:Deffered<br/>and Re-indexed</b> |
|    | HQ File :01/81/050/00172/AM14/                                                                                                                                                               | RLA File :09/24/040/00037/AM14/ | Lic.No/Date:0910055892<br>01.05.2013       | Defer<br>Date:11.03.2014                  |
|    | <b>Decision:</b> NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 11.03.2014. |                                 |                                            |                                           |

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| 43 | <b>Case No.:8/14/81-ALC2/2013</b>                                                                                                                                                                                           | Party Name:ASSOCIATED PIGMENTS LIMITED | Meet No/Date:23/81-ALC2/2013<br>28.01.2014 | <b>Status:Deffered<br/>and Re-indexed</b> |
|    | HQ File :01/81/050/00213/AM14/                                                                                                                                                                                              | RLA File :02/24/040/00010/AM14/        | Lic.No/Date:0210189458<br>08.05.2013       | Defer<br>Date:11.03.2014                  |
|    | <b>Decision :</b> NC observed that comments of MSME is still awaited, hence decided to send a reminder to MSME. NC also decided to refer the case to MOEF also. The case stands deferred and to be re-listed on 11.03.2014. |                                        |                                            |                                           |

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| 44 | <b>Case No.:47/4/81-ALC2/2013</b> | Party Name:DYNAMIC CABLES PVT. LTD. | Meet No/Date:23/81-ALC2/2013<br>28.01.2014 | <b>Status:Deffered<br/>and Re-indexed</b> |
|    | HQ File :01/81/050/00102/AM14/    | RLA File :13/24/040/00002/AM14/     | Lic.No/Date:1310042987                     | Defer                                     |

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|                                                                                                                                                                                              |  | 13.05.2013 | Date:11.03.2014 |
| <b>Decision:</b> NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 11.03.2014. |  |            |                 |

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| 45 | <b>Case No.:4/14/81-ALC2/2013</b>                                                                                                                                                            | Party Name:PHOENIX FOILS PVT. LTD. | Meet No/Date:23/81-ALC2/2013<br>28.01.2014 | <b>Status:Deffered and Re-indexed</b> |
|    | HQ File :01/81/050/00209/AM14/                                                                                                                                                               | RLA File :03/95/040/00859/AM13/    | Lic.No/Date:0310734470<br>15.05.2013       | Defer Date:11.03.2014                 |
|    | <b>Decision:</b> NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 11.03.2014. |                                    |                                            |                                       |

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| 46 | <b>Case No.:7/8/81-ALC2/2013</b>                                                                                                                                                                                                                                                              | Party Name:ROOP ARINNA FABRICATORS<br>PRIVATE LIMITED | Meet No/Date:23/81-ALC2/2013<br>28.01.2014 | <b>Status:Approved</b> |
|    | HQ File :01/81/050/00123/AM14/                                                                                                                                                                                                                                                                | RLA File :05/24/040/00040/AM14/                       | Lic.No/Date:0510354426<br>16.05.2013       | Defer Date:            |
|    | <b>Decision :</b> NC decided to ratify the norms of above AA as per written comments of MSME vide U.O. No. 30(72)2011-ME dated 03.01.2014 as under:-<br>The norms of above AA is ratified on net to bet basis without any wastage.<br>R/A may take suitable consequential action accordingly. |                                                       |                                            |                        |

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| 47 | <b>Case No.:1/23/81-ALC2/2013</b>                                                                                                                                                                                                                                                                                                    | Party Name:MAK CONTROLS AND SYSTEMS<br>PVT LTD. | Meet No/Date:23/81-ALC2/2013<br>28.01.2014 | <b>Status:Case Added</b> |
|    | HQ File :01/81/050/00387/AM14/                                                                                                                                                                                                                                                                                                       | RLA File :32/21/040/00032/AM14/                 | Lic.No/Date:3210063581<br>29.05.2013       | Defer Date:              |
|    | <b>Decision :</b> The Committee observed that the application of the firm has not been received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm within 15 days otherwise matter may be treated as closed. The case stands deferred and to be relisted on 11.03.2014. |                                                 |                                            |                          |

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| 48 | <b>Case No.:27/11/81-ALC2/2013</b>                                                                                                                                                           | Party Name:GALA SHRINK FIT      | Meet No/Date:23/81-ALC2/2013<br>28.01.2014 | <b>Status:Deffered and Re-indexed</b> |
|    | HQ File :01/81/050/00181/AM14/                                                                                                                                                               | RLA File :03/94/040/00028/AM14/ | Lic.No/Date:0310736384<br>03.06.2013       | Defer Date:11.03.2014                 |
|    | <b>Decision:</b> NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 11.03.2014. |                                 |                                            |                                       |

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| 49 | <b>Case No.:12/11/81-ALC2/2013</b> | Party Name:VINDHYA TELELINKS LTD., | Meet No/Date:23/81-ALC2/2013<br>28.01.2014 | <b>Status:Deffered and Re-indexed</b> |
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| HQ File :01/81/050/00166/AM14/                                                                                                                       | RLA File :11/24/040/00021/AM13/ | Lic.No/Date:1110027518<br>10.06.2013 | Defer<br>Date:11.03.2014 |
| <b>Decision:</b> As per comments of C&PC the firm application sent of DOT on 28.01.2014. The case stands deferred and to be re-listed on 11.03.2014. |                                 |                                      |                          |

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| 50 | <b>Case No.:9/11/81-ALC2/2013</b>                                                                                                                                                                     | Party Name:MAGNETI MARELLIUM<br>ELECTRONIC SYSTEMS PVT.LTD., | Meet No/Date:23/81-ALC2/2013<br>28.01.2014 | <b>Status:Deffered<br/>and Re-indexed</b> |
|    | HQ File :01/81/050/00163/AM14/                                                                                                                                                                        | RLA File :05/24/040/00078/AM14/                              | Lic.No/Date:0510357120<br>14.06.2013       | Defer<br>Date:11.03.2014                  |
|    | <b>Decision :</b> NC observed that comments from DIT is still awaited. NC decided to send a D.O. letter to DIT to furnish their comments. The case stands deferred and to be re-listed on 11.03.2014. |                                                              |                                            |                                           |

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| 51 | <b>Case No.:6/11/81-ALC2/2013</b>                                                                                                                                                            | Party Name:PRECISION ELECTRONICS LTD. | Meet No/Date:23/81-ALC2/2013<br>28.01.2014 | <b>Status:Deffered<br/>and Re-indexed</b> |
|    | HQ File :01/81/050/00160/AM14/                                                                                                                                                               | RLA File :05/24/040/00066/AM14/       | Lic.No/Date:0510357436<br>18.06.2013       | Defer<br>Date:11.03.2014                  |
|    | <b>Decision:</b> NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 11.03.2014. |                                       |                                            |                                           |

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| 52 | <b>Case No.:10/11/81-ALC2/2013</b>                                                                                                                                                           | Party Name:ALLIED HITECH INDUSTRIES PVT<br>LTD., | Meet No/Date:23/81-ALC2/2013<br>28.01.2014 | <b>Status:Deffered<br/>and Re-indexed</b> |
|    | HQ File :01/81/050/00164/AM14/                                                                                                                                                               | RLA File :05/23/040/00106/AM14/                  | Lic.No/Date:0510357873<br>21.06.2013       | Defer<br>Date:11.03.2014                  |
|    | <b>Decision:</b> NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 11.03.2014. |                                                  |                                            |                                           |

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| 53 | <b>Case No.:14/11/81-ALC2/2013</b>                                                                                                                                                           | Party Name:STEAMLINE INDUSTRIES LTD. | Meet No/Date:23/81-ALC2/2013<br>28.01.2014 | <b>Status:Deffered<br/>and Re-indexed</b> |
|    | HQ File :01/81/050/00168/AM14/                                                                                                                                                               | RLA File :08/24/040/00108/AM14/      | Lic.No/Date:0810122254<br>27.06.2013       | Defer<br>Date:11.03.2014                  |
|    | <b>Decision:</b> NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 11.03.2014. |                                      |                                            |                                           |

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| 54 | <b>Case No.:16/11/81-ALC2/2013</b>                                                                                                                               | Party Name:STEAMLINE INDUSTRIES LTD. | Meet No/Date:23/81-ALC2/2013<br>28.01.2014 | <b>Status:Deffered<br/>and Re-indexed</b> |
|    | HQ File :01/81/050/00170/AM14/                                                                                                                                   | RLA File :08/24/040/00109/AM14/      | Lic.No/Date:0810122253<br>27.06.2013       | Defer<br>Date:11.03.2014                  |
|    | <b>Decision:</b> NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to |                                      |                                            |                                           |

be re-listed on 11.03.2014.

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| 55 | <b>Case No.:</b> 31/11/81-ALC2/2013                                                                                                                                                                                                                                                                                                 | Party Name:PRECISION WIRES INDIA LTD. | Meet No/Date:23/81-ALC2/2013<br>28.01.2014 | <b>Status:Deffered and Re-indexed</b> |
|    | HQ File :01/81/050/00185/AM14/                                                                                                                                                                                                                                                                                                      | RLA File :03/95/040/00252/AM14/       | Lic.No/Date:0310739489<br>28.06.2013       | Defer<br>Date:11.03.2014              |
|    | <b>Decision:</b> The Committee observed that the application of the firm has not been received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm within 15 days otherwise matter may be treated as closed. The case stands deferred and to be relisted on 11.03.2014. |                                       |                                            |                                       |

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| 56 | <b>Case No.:</b> 24/11/81-ALC2/2013                                                                                                                                                          | Party Name:MPP TECHNOLOGIES PRIVATE LTD., | Meet No/Date:23/81-ALC2/2013<br>28.01.2014 | <b>Status:Deffered and Re-indexed</b> |
|    | HQ File :01/81/050/00178/AM14/                                                                                                                                                               | RLA File :07/24/040/00101/AM14/           | Lic.No/Date:0710096368<br>02.07.2013       | Defer<br>Date:11.03.2014              |
|    | <b>Decision:</b> NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 11.03.2014. |                                           |                                            |                                       |

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| 57 | <b>Case No.:</b> 30/11/81-ALC2/2013                                                                                             | Party Name:NATIONAL STEEL AND AGRO INDUSTRIES LTD., | Meet No/Date:23/81-ALC2/2013<br>28.01.2014 | <b>Status:Deffered and Re-indexed</b> |
|    | HQ File :01/81/050/00184/AM14/                                                                                                  | RLA File :56/24/040/00004/AM14/                     | Lic.No/Date:5610002415<br>03.07.2013       | Defer<br>Date:11.03.2014              |
|    | <b>Decision:</b> NC observed that case is under examination at MOS. The case stands deferred and to be re-listed on 11.03.2014. |                                                     |                                            |                                       |

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| 58 | <b>Case No.:</b> 15/11/81-ALC2/2013                                                                                                                                                               | Party Name:AMAR KNITMESH TECHNOLOGIES PRIVATE LIMITED | Meet No/Date:23/81-ALC2/2013<br>28.01.2014 | <b>Status:Deffered and Re-indexed</b> |
|    | HQ File :01/81/050/00169/AM14/                                                                                                                                                                    | RLA File :30/24/040/00018/AM14/                       | Lic.No/Date:3010095210<br>10.07.2013       | Defer<br>Date:11.03.2014              |
|    | <b>Decision:</b> NC observed that comments from MSME is still awaited. NC decided to send a letter to MSME to furnish their comments. The case stands deferred and to be re-listed on 11.03.2014. |                                                       |                                            |                                       |

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| 59 | <b>Case No.:</b> 23/11/81-ALC2/2013                                                                                                                                                                                                                                                                                                  | Party Name:RAAJRATNA METAL INDUSTRIES LIMITED | Meet No/Date:23/81-ALC2/2013<br>28.01.2014 | <b>Status:Deffered and Re-indexed</b> |
|    | HQ File :01/81/050/00177/AM14/                                                                                                                                                                                                                                                                                                       | RLA File :08/24/040/00147/AM14/               | Lic.No/Date:0810122655<br>10.07.2013       | Defer<br>Date:11.03.2014              |
|    | <b>Decision :</b> The Committee observed that the application of the firm has not been received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm within 15 days otherwise matter may be treated as closed. The case stands deferred and to be relisted on 11.03.2014. |                                               |                                            |                                       |

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| 60 | <b>Case No.:</b> 25/11/81-ALC2/2013                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                   | Party Name:AVO CARBON INDIA PRIVATE LTD., | Meet No/Date:23/81-ALC2/2013<br>28.01.2014 | <b>Status:Deffered and Re-indexed</b> |
|    | HQ File :01/81/050/00179/AM14/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                        | RLA File :04/24/040/00249/AM13/           | Lic.No/Date:0410147949<br>11.07.2013       | Defer<br>Date:11.03.2014              |
|    | <p><b>Decision:</b> NC decided to send a letter to firm to submit the following information as per written comments of MSME vide U.O.No. 30(61)/13-ME dated 26/12/2013 as under:-</p> <ol style="list-style-type: none"> <li>1. Weight of each export product and total weight of export product.</li> <li>2. Content of all the three imported inputs in export product.</li> <li>3. Content of Other ind. Inputs in export product.</li> <li>4. Material balancing indication weight of each item there in and weight of inputs used.</li> </ol> <p>The case stands deferred and to be re-listed on 11.03.2014.</p> |                                           |                                            |                                       |

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| 61 | <b>Case No.:</b> 32/11/81-ALC2/2013                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                   | Party Name:AVO CARBON INDIA PRIVATE LTD., | Meet No/Date:23/81-ALC2/2013<br>28.01.2014 | <b>Status:Deffered and Re-indexed</b> |
|    | HQ File :01/81/050/00186/AM14/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                        | RLA File :04/24/040/00250/AM13/           | Lic.No/Date:0410147950<br>11.07.2013       | Defer<br>Date:11.03.2014              |
|    | <p><b>Decision:</b> NC decided to send a letter to firm to submit the following information as per written comments of MSME vide U.O.No. 30(62)/13-ME dated 26/12/2013 as under:-</p> <ol style="list-style-type: none"> <li>1. Weight of each export product and total weight of export product.</li> <li>2. Content of all the three imported inputs in export product.</li> <li>3. Content of Other ind. Inputs in export product.</li> <li>4. Material balancing indication weight of each item there in and weight of inputs used.</li> </ol> <p>The case stands deferred and to be re-listed on 11.03.2014.</p> |                                           |                                            |                                       |

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| 62 | <b>Case No.:</b> 40/11/81-ALC2/2013                                                                                                                                                          | Party Name:LEITWIND SHRIRAM<br>MANUFACTURING LIMITED, | Meet No/Date:23/81-ALC2/2013<br>28.01.2014 | <b>Status:Deffered<br/>and Re-indexed</b> |
|    | HQ File :01/81/050/00194/AM14/                                                                                                                                                               | RLA File :04/24/040/00071/AM14/                       | Lic.No/Date:0410147961<br>15.07.2013       | Defer<br>Date:11.03.2014                  |
|    | <b>Decision:</b> NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 11.03.2014. |                                                       |                                            |                                           |

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| 63 | <b>Case No.:</b> 6/14/81-ALC2/2013                                                                                                                                                                                                                                                                                                   | Party Name:VIKARSH STAMPINGS INDIA PVT.<br>LTD. | Meet No/Date:23/81-ALC2/2013<br>28.01.2014 | <b>Status:Deffered<br/>and Re-indexed</b> |
|    | HQ File :01/81/050/00211/AM14/                                                                                                                                                                                                                                                                                                       | RLA File :31/83/040/00075/AM14/                 | Lic.No/Date:3110059581<br>29.07.2013       | Defer<br>Date:11.03.2014                  |
|    | <b>Decision :</b> The Committee observed that the application of the firm has not been received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm within 15 days otherwise matter may be treated as closed. The case stands deferred and to be relisted on 11.03.2014. |                                                 |                                            |                                           |

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| 64 | <b>Case No.:</b> 46/11/81-ALC2/2013                                                                                                                                                                                                                                                                                                  | Party Name:CASABLANCA INDUSTRIES<br>PRIVATE LIMITED | Meet No/Date:23/81-ALC2/2013<br>28.01.2014 | <b>Status:Deffered<br/>and Re-indexed</b> |
|    | HQ File :01/81/050/00200/AM14/                                                                                                                                                                                                                                                                                                       | RLA File :05/23/040/00196/AM14/                     | Lic.No/Date:0510362265<br>07.08.2013       | Defer<br>Date:11.03.2014                  |
|    | <b>Decision :</b> The Committee observed that the application of the firm has not been received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm within 15 days otherwise matter may be treated as closed. The case stands deferred and to be relisted on 11.03.2014. |                                                     |                                            |                                           |

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| 65 | <b>Case No.:</b> 1/17/81-ALC2/2013                                                                                                                                                                                                                                                                                                   | Party Name:MPP TECHNOLOGIES PRIVATE<br>LTD., | Meet No/Date:23/81-ALC2/2013<br>28.01.2014 | <b>Status:Deffered<br/>and Re-indexed</b> |
|    | HQ File :01/81/050/00309/AM14/                                                                                                                                                                                                                                                                                                       | RLA File :07/24/040/00139/AM14/              | Lic.No/Date:0710097554<br>16.08.2013       | Defer<br>Date:11.03.2014                  |
|    | <b>Decision :</b> The Committee observed that the application of the firm has not been received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm within 15 days otherwise matter may be treated as closed. The case stands deferred and to be relisted on 11.03.2014. |                                              |                                            |                                           |

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| 66 | <b>Case No.:</b> 43/15/81-ALC2/2013                                                                                                                                                          | Party Name:ESSAR FERRO ALLOYS COMPANY | Meet No/Date:23/81-ALC2/2013<br>28.01.2014 | <b>Status:Deffered<br/>and Re-indexed</b> |
|    | HQ File :01/81/050/00258/AM14/                                                                                                                                                               | RLA File :05/23/040/00146/AM14/       | Lic.No/Date:0510362904<br>19.08.2013       | Defer<br>Date:11.03.2014                  |
|    | <b>Decision:</b> NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 11.03.2014. |                                       |                                            |                                           |

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| 67 | Case No.:73/15/81-ALC2/2013    | Party Name:POLYCAB WIRES PVT.LTD. | Meet No/Date:23/81-ALC2/2013<br>28.01.2014 | Status:<br><b>Approved</b> |
|    | HQ File :01/81/050/00288/AM14/ | RLA File :03/95/040/00300/AM14/   | Lic.No/Date:0310746349<br>22.08.2013       | Defer Date:                |

**Decision :** NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/2/2014-TSW/67 dated 12.02.2014 as under:-

Advance Authorisation may be ratified as under:

1. Description, quantity and Net weight of export products at Sl. No. 1 may be modified as under :

|   |                                                                                                                                                                       |              |                          |
|---|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------|--------------------------|
| 1 | Copper Conductor, covered with Glass Mica Tape, XLPE Insulated, Screened with Aluminium Mylar Tape, ZHFR sheathed, GS Wire Braided, Fire Resistant Cables upto 1100 V |              |                          |
|   | Size                                                                                                                                                                  | Qty. in Kms. | Net Export Weight (Kgs.) |
| a | 1 pair x 1.5 Sq. mm                                                                                                                                                   | 112.875      | 136773                   |
| b | 12 pair x 1.5 Sq. mm                                                                                                                                                  |              |                          |
| c | 20 pair x 1.5 Sq. mm                                                                                                                                                  |              |                          |
| d | 1 Triple x 1.5 Sq. mm                                                                                                                                                 |              |                          |
| e | 10 Triple x 1.5 Sq. mm                                                                                                                                                |              |                          |
| f | 20 Triple x 1.5 Sq. mm                                                                                                                                                |              |                          |
| g | 10 Triple x 2.5 Sq. mm                                                                                                                                                |              |                          |
| h | 5 pair x 1.5 Sq. mm                                                                                                                                                   |              |                          |

2. Description, quantity and Net weight of export products at Sl. No. 2 may be modified as under :

|   |                                                                                                                              |
|---|------------------------------------------------------------------------------------------------------------------------------|
| 2 | Copper Conductor XLPE Insulated, Screened with Aluminium Mylar Tape & Drain Wire, ZHFR sheathed, armoured Cables upto 1100 V |
|---|------------------------------------------------------------------------------------------------------------------------------|



|   | Size                 | Qty. in Kms. | Net Export Weight (Kgs.) |
|---|----------------------|--------------|--------------------------|
| a | 1 pair x 1.5 Sq. mm  | 115.65       | 78564                    |
| b | 12 pair x 1.5 Sq. mm |              |                          |
| c | 20 pair x 1.5 sq. mm |              |                          |
| d | 5 pair x 1.5 sq. mm  |              |                          |

3. Description, quantity and Net weight of export products at Sl. No. 3 may be modified as under :

| 3 | Copper Conductor, covered with Glass Mica Tape, XLPE Insulated, Screened with Aluminium Mylar Tape, ZHFR sheathed, , Fire Resistant , Armoured Cables upto 1100 V |              |                          |
|---|-------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------|--------------------------|
|   | Size                                                                                                                                                              | Qty. in Kms. | Net Export Weight (Kgs.) |
| a | 2 Core x 2.5 Sq. mm                                                                                                                                               | 53.915       | 62377                    |
| b | 10 core x 2.5 Sq. mm                                                                                                                                              |              |                          |
| c | 20 core x 2.5 sq. mm                                                                                                                                              |              |                          |
| d | 20 pair x 4 sq. mm                                                                                                                                                |              |                          |
| e | 40 pair x 2.5 sq. mm                                                                                                                                              |              |                          |

4. Description, quantity and Net weight of export products at Sl. No. 4 may be modified as under :

| 4 | Copper Conductor, XLPE insulated, ZHFR Sheathed,armoured Cable upto 1000 VT |              |                          |
|---|-----------------------------------------------------------------------------|--------------|--------------------------|
|   | Size                                                                        | Qty. in Kms. | Net Export Weight (Kgs.) |
| a | 20 corex2.5 sq.mm                                                           | 18.5         | 28210                    |
| b | 40 core x 2.5 sq.mm                                                         |              |                          |
| c | 10 core x 2.5 sq.mm                                                         |              |                          |

5. Quantity of import item at S.No.1 i.e. Copper Wire Rod/Cathode may be allowed as under:

- (i) For export products at Sl. Nos. 1& 2 as 1.01 Kgs./Kg. content in the export products.
- (ii) For export product at Sl No. 3(a), 3(b), 3( c), 3(d)& 3(e) as applied for i.e. 43.602Kgs./Km, 217.988 Kgs./Km, 435.977 Kgs./Km, 696.799Kgs./Km & 871.963 Kgs./Km respectively taking clue from Engineering Table 4 .
- (iii) For export product at Sl No. 4(a), 4(b) & 4(c) as applied for i.e. 435.977 Kgs./Km, 871.963 Kgs./Km & , 217.988 Kgs./Km respectively taking clue from Engineering Table 4.

6. Quantity of import item at S.No.2 i.e. LDPE Compound(Crosslinkable) may be e allowed as 1.05 kgs/kg content in the Export products at Sl. No. 1 to 4.

7. Quantity of import item at S.No.3 i.e. COGEGUM Compound may be allowed as 1.05 kgs/kg content in the Export products at Sl. No. 1 to 4.

8. Quantity of import item at S.No.4 i.e. Glass Mica tape may be allowed as 1.02 q. sq. Mtr./sq. mtr.content in the Export products at Sl. No. 1, 3 & 4..

9. Quantity of import item at S.No.5 i.e. Galvanised Steel Wire may be allowed s as 1.02 Kgs./Kg. content in the export products at Sl. No. 1 to 4.

R/A may take suitable consequential action accordingly.

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| 68 | <b>Case No.:1/14/81-ALC2/2013</b>                                                                                                                                                                                                                                                                                                    | Party Name:TTP TECHNOLOGIES PRIVATE LIMITED | Meet No/Date:23/81-ALC2/2013<br>28.01.2014 | <b>Status:Deffered and Re-indexed</b> |
|    | HQ File :01/81/050/00206/AM14/                                                                                                                                                                                                                                                                                                       | RLA File :07/24/040/00155/AM14/             | Lic.No/Date:0710098022<br>03.09.2013       | Defer<br>Date:11.03.2014              |
|    | <b>Decision :</b> The Committee observed that the application of the firm has not been received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm within 15 days otherwise matter may be treated as closed. The case stands deferred and to be relisted on 11.03.2014. |                                             |                                            |                                       |

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| 69 | <b>Case No.:2/14/81-ALC2/2013</b>                                                                                                                                                                                                                                                                                                    | Party Name:MPP TECHNOLOGIES PRIVATE LTD., | Meet No/Date:23/81-ALC2/2013<br>28.01.2014 | <b>Status:Deffered and Re-indexed</b> |
|    | HQ File :01/81/050/00207/AM14/                                                                                                                                                                                                                                                                                                       | RLA File :07/24/040/00138/AM14/           | Lic.No/Date:0710098133<br>06.09.2013       | Defer<br>Date:11.03.2014              |
|    | <b>Decision :</b> The Committee observed that the application of the firm has not been received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm within 15 days otherwise matter may be treated as closed. The case stands deferred and to be relisted on 11.03.2014. |                                           |                                            |                                       |

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| 70 | <b>Case No.:3/14/81-ALC2/2013</b> | Party Name:CONSOLIDATED COIN COMPANY PRIVATE LIMITED | Meet No/Date:23/81-ALC2/2013<br>28.01.2014 | <b>Status:Deffered and Re-indexed</b> |
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| HQ File :01/81/050/00208/AM14/                                                                                                                                                                                                                                                                                                       | RLA File :05/23/040/00229/AM14/ | Lic.No/Date:0510364982<br>09.09.2013 | Defer<br>Date:11.03.2014 |
| <b>Decision :</b> The Committee observed that the application of the firm has not been received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm within 15 days otherwise matter may be treated as closed. The case stands deferred and to be relisted on 11.03.2014. |                                 |                                      |                          |

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| 71 | <b>Case No.:6/20/81-ALC2/2013</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                     | Party Name:WELSPUN CORP LTD.    | Meet No/Date:23/81-ALC2/2013<br>28.01.2014 | <b>Status:</b><br><b>Approved</b> |
|    | HQ File :01/81/050/00368/AM14/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                        | RLA File :34/24/040/00151/AM14/ | Lic.No/Date:3410038029<br>30.09.2013       | Defer Date:                       |
|    | <p><b>Decision :</b> NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/2/2014-TSW/71 dated 12.02.2014 as under:-</p> <p>Advance Authorization may be ratified as under:</p> <ol style="list-style-type: none"> <li>Quantity of export product at Sl. No. 1 may also be specified as 4952 Meters in addition to its weight.</li> <li>Description of import item at Sl. No.1 may be modified as “ Relevant Non-Alloy HR Coils/Plates of API Grade of Thk 14.27 mm”</li> <li>Taking clue from SION at Sl. No. C-1291, quantities of import items may be allowed as under: <ol style="list-style-type: none"> <li>Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 712.27 MT as 1.05 MT/MT. Content in the export product.</li> <li>Quantity of import item at Sl. No. 2 viz. Welding Wire may be allowed as applied for i.e. 2822.31 Kgs.</li> <li>Quantity of import item at Sl. No. 3 viz. Epoxy Powder may be allowed as applied for i.e. 1625.52 Kgs inclusive of 5 % wastage.</li> <li>Quantity of import item at Sl. No. 4 viz. Internal Epoxy Lining may be allowed as 817.2 Litres inclusive of 5 % wastage.</li> <li>Quantity of import item at Sl. No. 5 viz. Adhesive may be allowed as 1787.5 Kgs inclusive of 5 % wastage.</li> <li>Quantity of import item at Sl. No. 6 viz. Polyethylene may be allowed as 18988 Kgs. inclusive of 5 % wastage.</li> <li>Quantities of import items at Sl.No. 7 may be allowed within 6 % of fob value of exports.</li> </ol> </li> </ol> <p>R/A may take suitable consequential action accordingly.</p> |                                 |                                            |                                   |

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| 72 | <b>Case No.:8/20/81-ALC2/2013</b>                                                                                                                                                                                                                                                                                                                                                | Party Name:WELSPUN CORP LTD.    | Meet No/Date:23/81-ALC2/2013<br>28.01.2014 | <b>Status:</b><br><b>Approved</b> |
|    | HQ File :01/81/050/00370/AM14/                                                                                                                                                                                                                                                                                                                                                   | RLA File :34/24/040/00156/AM14/ | Lic.No/Date:3410038054<br>30.09.2013       | Defer Date:                       |
|    | <p><b>Decision :</b> NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/2/2014-TSW/72 dated 12.02.2014 as under:-</p> <p>Advance Authorization may be ratified as under:</p> <ol style="list-style-type: none"> <li>Quantity of export product at Sl. No. 1 may also be specified as 40000 Meters in addition to its weight.</li> </ol> |                                 |                                            |                                   |

2. Description of import item at Sl. No.1 may be modified as “ Relevant Non-Alloy HR Coils/Plates of API Grade of Thk 11 mm”
3. Taking clue from SION at Sl. No. C-1291, quantities of import items may be allowed as under:
  - (i) Quantity of import item at Sl. No. 1 may be allowed as 1.05 MT/MT. Content in the export product.
  - (ii) Quantity of import item at Sl. No. 2 viz. Welding Wire may be allowed as applied for i.e. 47315.55 Kgs.
  - (iii) Quantity of import item at Sl. No. 3 viz. Epoxy Powder may be allowed as applied for i.e. 19695.31Kgs.
  - (iv) Quantity of import item at Sl. No. 4 viz. Adhesive may be allowed as applied for i.e. 17779.42 Kgs.
  - (v) Quantity of import item at Sl. No. 5 viz. Polyethylene may be allowed as applied for i.e. 266001.5 Kgs.
  - (vi) Quantities of import items at Sl.No. 6 may be allowed within 6 % of fob value of exports.

R/A may take suitable consequential action accordingly.

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| 73                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                            | Case No.:10/20/81-ALC2/2013    | Party Name:WELSPUN CORP LTD.    | Meet No/Date:23/81-ALC2/2013<br>28.01.2014 | Status:<br><b>Approved</b> |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                               | HQ File :01/81/050/00372/AM14/ | RLA File :34/24/040/00148/AM14/ | Lic.No/Date:3410038031<br>30.09.2013       | Defer<br>Date:11.03.2014   |
| <p><b>Decision :</b> NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/2/2014-TSW/73 dated 12.02.2014 as under:-</p> <ol style="list-style-type: none"> <li>1. Quantities of export products at Sl. No. 1&amp;2 may also be specified as 13524 Meters &amp; 4912 Meters respectively in addition to their weights.</li> <li>2. Description of import item at Sl. No.1 may be modified as “ Relevant Non-Alloy HR Coils/Plates of API Grade of thickness 11.13 mm &amp; 14.27 mm ”</li> <li>3. Taking clue from SION at Sl. No. C-1291, quantities of import items may be allowed as under:           <ol style="list-style-type: none"> <li>(i) Quantity of import item at Sl. No. 1 may be allowed as under:<br/>11.13 mm Thk: 2315.54 MT<br/><br/>14.27 mm Thk: 1073.43 MT</li> </ol> </li> </ol> <p>Total Quantity of import item may be allowed as applied for i.e. 3388.97 MT as 1.05 MT/MT. Content in the export product.</p> <ol style="list-style-type: none"> <li>(ii) Quantity of import item at Sl. No. 2 viz. Welding Wire may be allowed as applied for i.e. 13425.33 Kgs.</li> <li>(iii) Quantity of import item at Sl. No. 3 viz. Epoxy Powder may be allowed as applied for i.e. 9077.56 Kgs inclusive of 5 % wastage.</li> <li>(iv) Quantity of import item at Sl. No. 4 viz. Internal Epoxy Lining may be allowed as 4564 Litres inclusive of 5 % wastage.</li> <li>(v) Quantity of import item at Sl. No. 5 viz. Adhesive may be allowed as 9982 Kgs inclusive of 5 % wastage.</li> <li>(vi) Quantity of import item at Sl. No. 6 viz. Polyethylene may be allowed as 106035 Kgs. inclusive of 5 % wastage.</li> <li>(vii) Quantities of import items at Sl.No. 7 may be allowed within 6 % of fob value of exports.</li> </ol> |                                |                                 |                                            |                            |

R/A may take suitable consequential action accordingly.

|    |                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                    |                                 |                                            |                            |
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| 74 | Case No.:11/20/81-ALC2/2013                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                        | Party Name:WELSPUN CORP LTD.    | Meet No/Date:23/81-ALC2/2013<br>28.01.2014 | Status:<br><b>Approved</b> |
|    | HQ File :01/81/050/00373/AM14/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                     | RLA File :34/24/040/00157/AM14/ | Lic.No/Date:3410038030<br>30.09.2013       | Defer Date:                |
|    | <p><b>Decision :</b> NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/2/2014-TSW/74 dated 12.02.2014 as under:-</p> <ol style="list-style-type: none"> <li>Quantity of export product at Sl. No. 1 may also be specified as 40000 Meters in addition to its weight.</li> <li>Net weight of export product may be specified as 11987.63 MT as per amendment sheet No. 1 attached with the Advance Authorization.</li> <li>Description of import item at Sl. No.1 may be modified as “ Relevant Alloy HR Coils/Plates of API Grade of Thk11 mm”</li> <li>Taking clue from SION at Sl. No. C-1291, quantities of import items may be allowed as under: <ol style="list-style-type: none"> <li>Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 11982.18 MT as 1.05 MT/MT. Content in the export product.</li> <li>Quantity of import item at Sl. No. 2 viz. Welding Wire may be allowed as applied for i.e. 47315.55Kgs.</li> <li>Quantity of import item at Sl. No. 3 viz. Epoxy Powder may be allowed as applied for i.e. 34466.78 Kgs inclusive of 5 % wastage.</li> <li>Quantity of import item at Sl. No. 4 viz. Adhesive may be allowed as 30028Kgs inclusive of 5 % wastage.</li> <li>Quantity of import item at Sl. No. 5 viz. Polyethylene may be allowed as 410249Kgs. inclusive of 5 % wastage.</li> <li>Quantities of import items at Sl.No. 6 may be allowed within 6 % of fob value of exports.</li> </ol> </li> </ol> <p>R/A may take suitable consequential action accordingly.</p> |                                 |                                            |                            |

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| 75 | Case No.:5/20/81-ALC2/2013                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                   | Party Name:WELSPUN CORP LTD.    | Meet No/Date:23/81-ALC2/2013<br>28.01.2014 | Status:<br><b>Approved</b> |
|    | HQ File :01/81/050/00367/AM14/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                               | RLA File :34/24/040/00149/AM14/ | Lic.No/Date:3410038085<br>01.10.2013       | Defer<br>Date:11.03.2014   |
|    | <p><b>Decision :</b> NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/2/2014-TSW/75 dated 12.02.2014 as under:-</p> <ol style="list-style-type: none"> <li>Quantities of export products at Sl. No. 1&amp;2 may also be specified as 13524 Meters &amp; 4912 Meters respectively in addition to their weights.</li> <li>Description of import item at Sl. No.1 may be modified as “ Relevant Alloy HR Coils/Plates of API Grade of thickness 11.13 mm &amp; 14.27 mm ”</li> </ol> |                                 |                                            |                            |

3. Taking clue from SION at Sl. No. C-1291, quantities of import items may be allowed as under:

(i) Quantity of import item at Sl. No. 1 may be allowed as under:

11.13 mm Thk: 2315.54 MT

14.27 mm Thk: 1073.43 MT

Total Quantity of import item may be allowed as applied for i.e. 3388.97 MT as 1.05 MT/MT. Content in the export product.

(ii) Quantity of import item at Sl. No. 2 viz. Welding Wire may be allowed as applied for i.e. 13425.33Kgs.

(iii) Quantity of import item at Sl. No. 3 viz. Epoxy Powder may be allowed as applied for i.e. 9077.56Kgs inclusive of 5 % wastage.

(iv) Quantity of import item at Sl. No. 4 viz. Internal Epoxy Lining may be allowed as 4564 Litres inclusive of 5 % wastage.

(v) Quantity of import item at Sl. No. 5 viz. Adhesive may be allowed as 9982 Kgs inclusive of 5 % wastage.

(vi) Quantity of import item at Sl. No. 6 viz. Polyethylene may be allowed as 106035 Kgs. inclusive of 5 % wastage.

(vii) Quantities of import items at Sl.No. 7 may be allowed within 6 % of fob value of exports.

R/A may take suitable consequential action accordingly.

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| Case No.:9/20/81-ALC2/2013     | Party Name:WELSPUN CORP LTD.    | Meet No/Date:23/81-ALC2/2013<br>28.01.2014 | Status:<br><b>Approved</b> |
| HQ File :01/81/050/00371/AM14/ | RLA File :34/24/040/00152/AM14/ | Lic.No/Date:3410038086<br>01.10.2013       | Defer Date:                |

**Decision :** NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/2/2014-TSW/76 dated 12.02.2014 as under:-

1. Quantity of export product at Sl. No. 1 may also be specified as 4952 Meters in addition to its weight.

2. Description of import item at Sl. No.1 may be modified as “ Relevant Alloy HR Coils/Plates of API Grade of Thk 14.27 mm”

3. Taking clue from SION at Sl. No. C-1291, quantities of import items may be allowed as under:

(i) Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 712.77 MT as 1.05 MTs//MT. Content in the export product.

(ii) Quantity of import item at Sl. No. 2 viz. Welding Wire may be allowed as applied for i.e. 2822.31Kgs.

(iii) Quantity of import item at Sl. No. 3 viz. Epoxy Powder may be allowed as applied for i.e. 1625.52Kgs inclusive of 5 % wastage.

(iv) Quantity of import item at Sl. No. 4 viz. Internal Epoxy Lining may be allowed as 817.2 Liters inclusive of 5 % wastage.

(v) Quantity of import item at Sl. No. 5 viz. Adhesive may be allowed as 1787.5Kgs inclusive of 5 % wastage.

(vi) Quantity of import item at Sl. No. 6 viz. Polyethylene may be allowed as 18988Kgs. inclusive of 5 % wastage.

Quantities of import items at Sl.No. 7 may be allowed within 6 % of fob value of exports.

R/A may take suitable consequential action accordingly.

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| 77 | <b>Case No.:1/20/81-ALC2/2013</b>                                                                                                | Party Name:WELSPUN CORP LTD.    | Meet No/Date:23/81-ALC2/2013<br>28.01.2014 | <b>Status:Deffered<br/>and Re-indexed</b> |
|    | HQ File :01/81/050/00363/AM14/                                                                                                   | RLA File :34/24/040/00166/AM14/ | Lic.No/Date:3410038157<br>08.10.2013       | Defer<br>Date:11.03.2014                  |
|    | <b>Decision:</b> NC observed that case is under examination at DIPP. The case stands deferred and to be re-listed on 11.03.2014. |                                 |                                            |                                           |

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| 78 | <b>Case No.:2/20/81-ALC2/2013</b>                                                                                                                                                                                                                                                                                                    | Party Name:APAR INDUSTRIES LIMITED | Meet No/Date:23/81-ALC2/2013<br>28.01.2014 | <b>Status:Deffered<br/>and Re-indexed</b> |
|    | HQ File :01/81/050/00364/AM14/                                                                                                                                                                                                                                                                                                       | RLA File :34/24/040/00165/AM14/    | Lic.No/Date:3410038159<br>08.10.2013       | Defer<br>Date:11.03.2014                  |
|    | <b>Decision :</b> The Committee observed that the application of the firm has not been received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm within 15 days otherwise matter may be treated as closed. The case stands deferred and to be relisted on 11.03.2014. |                                    |                                            |                                           |

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| 79 | <b>Case No.:3/20/81-ALC2/2013</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                    | Party Name:WELSPUN CORP LTD.    | Meet No/Date:23/81-ALC2/2013<br>28.01.2014 | <b>Status:<br/>Approved</b> |
|    | HQ File :01/81/050/00365/AM14/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                       | RLA File :34/24/040/00164/AM14/ | Lic.No/Date:3410038156<br>08.10.2013       | Defer Date:                 |
|    | <p><b>Decision :</b> NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/2/2014-TSW/79 dated 12.02.2014 as under:-</p> <ol style="list-style-type: none"> <li>Description of import item at Sl. No.1 may be modified as “ Relevant Alloy HR Coils/Plates of API Grade of Thk 39 mm”</li> <li>Taking clue from SION at Sl. No. C-1292, quantities of import items may be allowed as under: <ol style="list-style-type: none"> <li>Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 315040.87 MT as 1.05 MT/MT. Content in the export product.</li> <li>Quantity of import item at Sl. No. 2 viz. Welding Wire may be allowed as applied for i.e. 1244852.5 Kgs.</li> <li>Quantity of import item at Sl. No. 3 viz. Epoxy Powder may be allowed as applied for i.e. 346842.37 Kgs inclusive of 5 % wastage.</li> <li>Quantity of import item at Sl. No. 4 viz. Internal Epoxy Lining may be allowed as applied for i.e. 124149.39 Litres inclusive of 5 % wastage.</li> <li>Quantity of import item at Sl. No. 5 viz. Adhesive may be allowed as 168688 Kgs inclusive of 5 % wastage.</li> <li>Quantity of import item at Sl. No. 6 viz. Polyethylene may be allowed as 3491702 Kgs. inclusive of 5 % wastage.</li> <li>Quantities of import items at Sl.No. 7 may be allowed within 6 % of fob value of exports.</li> </ol> </li> </ol> <p>R/A may take suitable consequential action accordingly.</p> |                                 |                                            |                             |

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| 80 | <b>Case No.:4/20/81-ALC2/2013</b> | Party Name:ROTOMAG MOTORS AND | Meet No/Date:23/81-ALC2/2013 | <b>Status:Deffered</b> |
|----|-----------------------------------|-------------------------------|------------------------------|------------------------|

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|  |                                                                                                                                              | CONTROLS P LTD                  | 28.01.2014                           | <b>and Re-indexed</b>    |
|  | HQ File :01/81/050/00366/AM14/                                                                                                               | RLA File :34/24/040/00167/AM14/ | Lic.No/Date:3410038224<br>18.10.2013 | Defer<br>Date:11.03.2014 |
|  | <b>Decision:</b> NC decided to refer the case with a copy of application to DIPP. The case stands deferred and to be relisted on 11.03.2014. |                                 |                                      |                          |

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| 81 | <b>Case No.:7/20/81-ALC2/2013</b>                                                                                                         | Party Name:ROTOMAG MOTORS AND<br>CONTROLS P LTD | Meet No/Date:23/81-ALC2/2013<br>28.01.2014 | <b>Status:Deffered<br/>and Re-indexed</b> |
|    | HQ File :01/81/050/00369/AM14/                                                                                                            | RLA File :34/24/040/00168/AM14/                 | Lic.No/Date:3410038225<br>18.10.2013       | Defer<br>Date:11.03.2014                  |
|    | <b>Decision:</b> decided to refer the case with a copy of application to DIPP. The case stands deferred and to be relisted on 11.03.2014. |                                                 |                                            |                                           |

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| 82 | <b>Case No.:14/20/81-ALC2/2013</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                               | Party Name:VEEKAY GENERAL INDUSTRIES | Meet No/Date:23/81-ALC2/2013<br>28.01.2014 | <b>Status:Deffered<br/>and Re-indexed</b> |
|    | HQ File :01/81/050/00376/AM14/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                   | RLA File :05/24/040/00287/AM14/      | Lic.No/Date:0510370837<br>12.11.2013       | Defer<br>Date:11.03.2014                  |
|    | <b>Decision:</b> NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O.No. 12/21/2014-TSW/82 dated 12/02/2014 as under:- <ol style="list-style-type: none"> <li>1. Percentages of Copper &amp; Cadmium in Cadmium Copper Messenger Wire (Export Product no. 1)</li> <li>2. Use of Copper Wire Rod in the manufacture of Cadmium Copper Messenger Wire as Copper Wire Rod is a value added product not used for melting.</li> </ol> <p>The case stands deferred and to be re-listed on 11.03.2014.</p> |                                      |                                            |                                           |

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|----|-------------------------------------------------------------------------------------------------------------------|---------------------------------|--------------------------------------------|---------------------------|
| 83 | <b>Case No.:2/23/81-ALC2/2013</b>                                                                                 | Party Name:SANDVIK ASIA LIMITED | Meet No/Date:23/81-ALC2/2013<br>28.01.2014 | <b>Status:<br/>Closed</b> |
|    | HQ File :01/81/050/00388/AM14/                                                                                    | RLA File :08/24/040/00452/AM14/ | Lic.No/Date:0810128154<br>20.01.2014       | Defer Date:               |
|    | <b>Decision:</b> NC observed that RA has issued the above AA on repeat basis. Hence NC decided to close the case. |                                 |                                            |                           |

## **Offline Agenda Meeting No. 23/81 dated 28.01.2014**



|                    |                                                                                                                                                   |
|--------------------|---------------------------------------------------------------------------------------------------------------------------------------------------|
| Case No. AR-22     | M/s Powergear Ltd., Bagalore.                                                                                                                     |
| Meeting No. 23/81  | F. No. 01/81/050/779/AM09/DES-II                                                                                                                  |
| Dated:- 28.01.2014 | Request of M/s Powergear Ltd., Bangalore for modification in IO Norms in respect of AA No. 0710063772 dated 17.03.2009 issued form RA, Bangalore. |
| Subject:-          |                                                                                                                                                   |

**Decision:** NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 11.03.2014.

Sl. No. 261

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|--------------------|---------------------------------------------------------------------------------------------------------------------------------------------------|
| Case No. AR-21     | M/s Powergear Ltd., Bagalore.                                                                                                                     |
| Meeting No. 23/81  | F. No. 01/81/050/697/AM09/DES-II                                                                                                                  |
| Dated:- 28.01.2014 | Request of M/s Powergear Ltd., Bangalore for modification in IO Norms in respect of AA No. 0710062589 dated 27.01.2006 issued form RA, Bangalore. |
| Subject:-          |                                                                                                                                                   |

**Decision:** NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 11.03.2014.

Sl. No. 262

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|--------------------|---------------------------------------------------------------------------------------------------------------------------------------------------|
| Case No. AR-20     | M/s Powergear Ltd., Bagalore.                                                                                                                     |
| Meeting No. 23/81  | F. No. 01/81/050/776/AM09/DES-II                                                                                                                  |
| Dated:- 28.01.2014 | Request of M/s Powergear Ltd., Bangalore for modification in IO Norms in respect of AA No. 0710063667 dated 17.03.2009 issued form RA, Bangalore. |
| Subject:-          |                                                                                                                                                   |

**Decision:** NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 11.03.2014.

Sl. No. 263

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|--------------------|---------------------------------------------------------------------------------------------------------------------------------------------------|
| Case No. AR-19     | M/s Powergear Ltd., Bagalore.                                                                                                                     |
| Meeting No. 23/81  | F. No. 01/81/050/798/AM07/DES-II                                                                                                                  |
| Dated:- 28.01.2014 | Request of M/s Powergear Ltd., Bangalore for modification in IO Norms in respect of AA No. 0710049603 dated 15.01.2006 issued form RA, Bangalore. |
| Subject:-          |                                                                                                                                                   |

**Decision:** NC decided to forward representation of the firm alongwith all available documents to DHI for examination and comments . The case stands deferred and to be re-listed on 11.03.2014.

Sl. No. 264

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|--------------------|---------------------------------------------------------------------------------------------------------------------------------------------------|
| Case No. AR-18     | M/s Powergear Ltd., Bagalore.                                                                                                                     |
| Meeting No. 23/81  | F. No. 01/81/050/419/AM09/DES-II                                                                                                                  |
| Dated:- 28.01.2014 | Request of M/s Powergear Ltd., Bangalore for modification in IO Norms in respect of AA No. 0710060192 dated 29.09.2008 issued form RA, Bangalore. |
| Subject:-          |                                                                                                                                                   |

**Decision:** NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 11.03.2014.

Sl. No. 265

|                    |                                                                                                                                             |
|--------------------|---------------------------------------------------------------------------------------------------------------------------------------------|
| Case No. AR-17     | M/s SMIEL (A unit of Motherson Sumi Systems Ltd.)                                                                                           |
| Meeting No. 23/81  | F. No. 01/81/050/514/AM11/DES-II                                                                                                            |
| Dated:- 28.01.2014 | AA No. 0510282431 dated 27.01.2011.                                                                                                         |
| Subject            | Request of M/s SMIEL (A unit of Motherson Sumi Systems Ltd.) for modification in IO Norms in respect of AA No. 0510282431 dated 27.01.2011. |

**Decision:** NC observed that comments from D/o. C&PC is still awaited. NC decided to send a D.O. letter to D/o. C&PC to furnish their comments. The case stands deferred and to be re-listed on 11.03.2014.

Sl. No. 266

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|--------------------|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| Case No. AR-12     | M/s Euro Solo Energy Systems Ltd., Mumbai.                                                                                                                                                       |
| Meeting No. 23/81  | F. No. 01/81/050/464/AM09/DES-II                                                                                                                                                                 |
| Dated:- 28.01.2014 | Request of M/s Euro Solo Energy Systems Ltd., Mumbai for fixation of Ad-hoc Norms in respect of Advance Authorisation No. 0310490707 dated 16.10.2008 of the export product “ <b>Dry Cell</b> ”. |
| Subject:-          |                                                                                                                                                                                                  |

**Decision:** NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 11.03.2014.

Sl. No. 267

|                   |                                                                                                                                   |
|-------------------|-----------------------------------------------------------------------------------------------------------------------------------|
| CASE NO. AR-3     | M/s Savera Auto Comps (P) Ltd.                                                                                                    |
| Meeting No. 23/81 | F. No. 01/80/050/00042/AM12/DES-II                                                                                                |
| Dated: 28.01.2014 | Advance Licence No. 0310622965 dated 23.03.2011.                                                                                  |
| Subject:-         | Request of M/s Savera Auto Comps (P) Ltd. for fixation of IO Norms in respect of Advance License No. 0310622965 dated 23.03.2011. |

**Decision:** NC observed that comments from D/o. C&PC is still awaited. NC decided to send a D.O. letter to D/o. C&PC to furnish their comments. The case stands deferred and to be re-listed on 11.03.2014.

Sl. No. 268

|                   |                                                 |
|-------------------|-------------------------------------------------|
| CASE NO. AR-90    | M/s A-1 Fence Products Co. Pvt. Ltd.            |
| Meeting No. 23/81 | F. No. 01/80/162/15/AM08/DES-II                 |
| Dated: 28.01.2014 | Advance Licence No. 0310420517 dated 22.02.2007 |

|          |                                                                                                         |
|----------|---------------------------------------------------------------------------------------------------------|
| Subject: | Request for modification of wastage norms in respect of Advance Licence No. 0310420517 dated 22.02.2007 |
|----------|---------------------------------------------------------------------------------------------------------|

**Decision:** NC decided to modify the norms of above AA as per written comments of DIPP vide U.O. No. 12/21/2014-TSW/90-AR dated 12.2.14 as under:-

Norms is modified as under in line with firm's other two Advance Authorization No.0310429888 dated 18.05.2007 & No.0310424462 dated 27.03.2007 :

- i) Words "Width 25.4 mm and thickness 0.6 mm" added with the description of export product may be replaced with words "Width 18mm, 19mm, 20 mm, 25.4 mm & 35 mm and thickness from 0.4 mm to 0.8 mm".
- ii) Words "0.6 mm thick" added with the description of import item at S.No.1 may be replaced with "0.4 mm to 0.8 mm thick".

R/A may take suitable consequential action accordingly.

Sl. No. 269

|                   |                                                 |
|-------------------|-------------------------------------------------|
| CASE NO. AR- 68   | M/s. Narayan Powertech (P) Ltd.                 |
| Meeting No. 23/81 | F.No.01/81/50/971/AM07/DES-II                   |
| Dated: 28.01.2014 | Advance Licence No. 3410017503 dated 28.11.2006 |

**Decision:** NC observed that reply of the firm is still awaited hence decided to send a Final reminder to firm to furnish reply within 15 days otherwise case will be rejected. The case stands deferred and to be re-listed on 11.03.2014.

Sl. No. 270

|                   |                                                 |
|-------------------|-------------------------------------------------|
| CASE NO. AR- 53   | M/s. Lietner Shriram Manufacturing Limited      |
| Meeting No. 23/81 | F.No.01/81/050/0488/AM10/DES-II                 |
| Dated: 28.01.2014 | Advance Licence No. 0410110189 dated 15.12.2009 |
|                   | RLA's F.No.04/24/040/00236/AM10                 |

**Decision:** NC observed that comments from D/o. C&PC is still awaited. NC decided to send a D.O. letter to D/o. C&PC to furnish their comments. The case stands deferred and to be re-listed on 11.03.2014.

Sl. No. 271

|                   |                                                 |
|-------------------|-------------------------------------------------|
| CASE NO. AR- 51   | M/s. Narayan Powertech (P) Ltd.                 |
| Meeting No. 23/81 | F.No.01/81/50/1642/AM04/DES-II                  |
| Dated: 28.01.2014 | Advance Licence No. 3410009867 dated 04.03.2004 |

**Decision:** NC observed that reply of the firm is still awaited hence decided to send a Final reminder to firm to furnish reply within 15 days otherwise case will be rejected. The case stands deferred and to be re-listed on 11.03.2014.

Sl. No. 272

|                   |                                                 |
|-------------------|-------------------------------------------------|
| CASE NO. AR- 31   | M/s. Sterlite Industries (I) Ltd.               |
| Meeting No. 23/81 | F.No.01/81/50/55/AM11/DES-II                    |
| Dated: 28.01.2014 | Advance Licence No. 3510030450 dated 17.08.2010 |

**Decision:** NC decided to examine the case on file alongwith written comments of MSME.

Sl. No. 273

|                   |                                                 |
|-------------------|-------------------------------------------------|
| CASE NO. AR- 32   | M/s. Sterlite Industries (I) Ltd.               |
| Meeting No. 23/81 | F.No.01/81/50/51/AM11/DES-II                    |
| Dated: 28.01.2014 | Advance Licence No. 0310030416 dated 02.06.2010 |

**Decision:** NC decided to ratify the norms of above AA as per written comment of MSME vide U.O. No. 30(114)/13-ME dated 10.12.2013 as under:-

The import against above AA is allowed as per SION C-1950 (along with its note).

R/A may take suitable consequential action accordingly.

Sl. No. 274

|                   |                                                 |
|-------------------|-------------------------------------------------|
| CASE NO. AR-34    | M/s. Bilcare Limited., Pune.                    |
| Meeting No. 23/81 | F.No.01/81/50/278/AM13/DES-II                   |
| Dated: 28.01.2014 | Advance Licence No. 3110055325 dated 08.08.2012 |

**Decision:** NC after deliberating the case decided to inform following to firm as per written comments of DIPP vide U.O. No. 12/21/2014/TSW34-AR dtd 12.2.14:-

1. Content of item of import in the export product namely, Aluminium Foil is required to be declared.
2. It has to be ensured that the thickness of Aluminium Foil imported under the Advance Authorisation is same as contained in the export item i.e. item required for the manufacture of export item is imported under the A.A.

R/A may take suitable consequential action accordingly.

Sl. No. 275

|                   |                                                 |
|-------------------|-------------------------------------------------|
| CASE NO. AR- 35   | M/s. Bilcare Limited., Pune.                    |
| Meeting No. 23/81 | F.No.01/81/50/454/AM13/DES-II                   |
| Dated: 28.01.2014 | Advance Licence No. 3110056878 dated 18.01.2013 |

**Decision:** NC after deliberating the case decided to inform following to firm as per written comments of DIPP vide U.O. No. 12/21/2014/TSW35-AR dtd 12.2.14:-

1. Content of item of import in the export product namely, Aluminium Foil is required to be declared.
2. It has to be ensured that the thickness of Aluminium Foil imported under the Advance Authorisation is same as contained in the export item i.e. item required for the manufacture of export item is imported under the A.A.

If firm have any submission they may inform in writing.

R/A may take suitable consequential action accordingly.

Sl. No. 276

|                   |                                                                                                                                                                                                    |
|-------------------|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| CASE NO. AR-37    | M/s. Videocon International Ltd., Aurangabad.                                                                                                                                                      |
| Meeting No. 23/81 | F.No.01/81/50/943/AM04/DES-II                                                                                                                                                                      |
| Dated: 28.01.2014 | Request of M/s. Videocon International Ltd., Aurangabad for fixation of Ad-hoc Norms in respect of Advance Authorisation No. 0310224291 dated 23.01.2004 for the export product “21”CPT Assembly’. |

**Decision:** : NC observed that comments from DIT is still awaited. NC decided to send a D.O. letter to DIT to furnish their comments. The case stands deferred and to be re-listed on 11.03.2014.

### Part –C Deferred

Sl. No. 54

|                   |                                                                                                                                                                  |
|-------------------|------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| CASE NO. C-1      | M/s. Carclo Technical Plastics (P) Ltd.                                                                                                                          |
| Meeting No. 23/81 | F.No.01/81/162/0043/AM’14/DES-II                                                                                                                                 |
| Dated: 28.01.2014 | Request of M/s. Carclo Technical Plastics (P) Ltd. Bangalore (100%EOU) forwarded by Development Commissioner SCEZ Bangalore for fixation of scrap/wastage norms. |

**Decision:** : NC observed that comments from D/o. C&PC is still awaited. NC decided to send a D.O. letter to D/o. C&PC to furnish their comments. The case stands deferred and to be re-listed on 11.03.2014.

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